GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 3368 ANSWERED ON 15TH MARCH, 2018

DRIVING LICENCES

3368. SHRI SATISH CHANDRA DUBEY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has taken any steps for standardization of the process for issuing driving licenses by the District Transport Officer (DTO) to check the inept vehicle drivers on the roads;

(b) if so, the details thereof; and

(c) the manner in which online issuance of driving licences are likely to help in dealing with the problem and if not, the problems being faced in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) Yes, Madam. Provisions regarding issue of learner's licence and driving licence are contained in Chapter II of Motor Vehicles Act, 1988(MV Act) and Chapter II of Central Motor Vehicles Rules, 1989(CMVRs). Ministry has introduced "online" based citizen centric application VAHAN 4.0 and SARATHI 4.0 under digitization to ease out the processes and curb corruption. Implementation of provisions of Motor Vehicles Act, 1988 (MV Act) and Central Motor Vehicles Rules, 1989 (CMVRs) comes under the purview of State Governments. Notification mandating online issuance of licence with the use of Aadhaar based identification has been finalised. This will help combat the issue of unskilled drivers on roads.

The Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha and presently in Rajya Sabha for consideration and passing *inter-alia* proposes many clauses which will promote simplification and citizen facilitation.
